
(2021) 06 SHI CK 0038
In the High Court Of Himachal Pradesh
Case No : Civil Writ Petition No. 2957 Of 2021

Dipanshu Kashyap

APPELLANT

Vs

Himachal Road Transport Corporation

RESPONDENT

Date of Decision : 16-06-2021

Acts Referred:

Citation : (2021) 06 SHI CK 0038

Hon'ble Judges : Ravi Malimath, J; Jyotsna Rewal Dua, J

Bench : Division Bench

Advocate : Rakesh Kumar Dogra, Shubh Mahajan

Final Decision : Disposed Of

Judgement

Ravi Malimath, J

1. Notice. Ms. Shubh Mahajan, learned Standing Counsel, takes notice on behalf of the respondent.

Learned counsel for the petitioner states that the issue raised in the instant petition is squarely covered by the judgment rendered by the Honâ??ble

Supreme Court in Civil Appeal Nos. 1557Â1564 of 2019 titled as Himachal Road Transport Corporation Vs. Lekh Ram Etc. Etc. decided on

08.02.2019 (Annexure PÂ?3). This is a matter to be considered and decided by the employer.

2. In view of the nature of the order we propose to pass, there is no need to call upon the respondent to file the reply.

3. Accordingly, without going into the merit of the case, the petition is disposed off with a direction to the respondent to consider and decide the case

of the petitioner in light of the aforesaid judgment. In case, the same is found to be covered with the aforesaid judgment, then the same and similar

benefits be extended to the petitioner within a period of six weeks.